

NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH: GUWAHATI

Diary No.563 of 2017
IN
TP No.11/397/398/GB/2016
(CP No.160 of 2013)

Under Section 420 (2) of the Companies Act, 2013

In the matter of:

Inder Chand Pincha
-Versus-

... Applicant/Petitioner

Borgang Tea Company Pvt. Ltd. & Ors. ...Non-applicants/Respondents

Order delivered on 01-02-2018

Coram:

Hon'ble Mr. Justice P. K. Saikia, Member (J)

For the petitioner/applicant : Mr. A. K. Srivastava, Advocate
Mr. Abhijit Baruah, Advocate

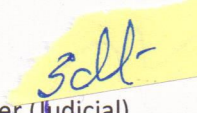
For the respondent/non-applicant No.8 : Mr. R. Pincha

ORDER

Heard Mr. A. K. Srivastava and Mr. Abhijit Baruah, learned counsel appearing for the applicant/petitioner. Also heard respondent No.8, who is present in person before the Bench today.

2. The non-applicant/respondent aforesaid has also filed reply to the application filed seeking rectification of the order rendered by this Bench dated 31-05-2017. The argument seeking rectification from the side of the learned counsel for the applicant/petitioner and also from the side of the non-applicant respondent has been concluded.

3. Order is reserved.


Member (Judicial)
National Company Law Tribunal
Guwahati Bench: Guwahati.

Dated, Guwahati, the 1st February, 2018

Deka/01-02-2018